

**Shri Hem Barua** (Gauhati): It is known as the *Legislative Assembly*. If you take away the legislative powers from it, what remains of the Assembly?

**Shri U. M. Trivedi** (Mandsaur): Unlawful assembly!

**Mr. Speaker:** Order, order. I have not to argue on that. Because there was no Assembly sitting at that time, therefore, during that short period, they could not be placed before that Assembly. And when the President took over, all the functions became his. It became the function of the President to place them here, and then of course it would be for this Parliament to pass it when the Bill is placed before it.

**Shri Ranga:** The President has also failed . . .

**Mr. Speaker:** No question of failing. There is no impediment that these Ordinances cannot be placed on the Table, though I do say that they are very late; it ought to have been done earlier.

**Shri Hari Vishnu Kamath:** They have not explained the delay.

**Shri U. M. Trivedi:** I want to raise a very important point to which a reply must be made by the hon. Finance Minister if he wants to. Only one Ordinance has been promulgated on the 25th June 1966. This was not placed on the same day on which the President took over the administration, and this Ordinance having lapsed, as it stands . . .

**Mr. Speaker:** It has not lapsed.

**Shri U. M. Trivedi:** . . . it cannot be placed before the House.

**Shri Hari Vishnu Kamath:** When was the Punjab Assembly prorogued? The date?

**Shri U. M. Trivedi:** This Ordinance is defunct. Retrospective effect cannot be given . . .

**Mr. Speaker:** No, no. W. will see when they come up.

#### FOOD CORPORATION (SEVENTH AMENDMENT) RULES

**The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shinde):** On behalf of Shri Govinda Menon, I beg to lay on the Table a copy of the Food Corporations (Seventh Amendment) Rules, 1966, published in Notification No. G.S.R. 1188 in Gazette of India dated the 27th July, 1966 under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-6847/66].

#### NOTIFICATIONS UNDER SEAMEN'S PROVIDENT FUND, KERALA MOTOR VEHICLES TAXATION ACT ETC., ETC.

**The Deputy Minister in the Ministry of Transport and Aviation (Shrimati Jahanara Jaipal Singh):** On behalf of Shri C. M. Poonacha, I beg to lay on the Table—

- (1) The Seamen's Provident Fund Scheme, 1966, published in Notification No. G.S.R. 1206 in Gazette of India dated the 6th August, 1966, under section 24 of the Seamen's Provident Fund Act, 1966. [Placed in Library. See No. LT-6848/66].
- (2) A copy of Notification S.R.O. No. 123/66 published in Kerala Gazette dated the 22nd March, 1966, making certain amendment to the Kerala Motor Vehicles Taxation Rules, 1963, under sub-section (4) of section 24 of the Kerala Motor Vehicles Taxation Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala [Placed in Library. See No. LT-6849/66].

- (3) A copy of Notification S.R.O. No. 175/66 published in Kerala Gazette dated the 26th April, 1966, making certain amendment to the Kerala Motor Vehicles (Taxation of Passengers and Goods) Rules, 1963, under sub-section (4) of section 20 of the Kerala Motor Vehicles (Taxation of Passengers and Goods) Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-6850/66].
- (4) A statement showing reasons for delay in laying the Notifications mentioned at items Nos. (2) and (3) above. [Placed in Library. See No. LT-6851/66].
- (5) A copy each of the following notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—
- (i) S.R.O. No. 166/66 published in Kerala Gazette dated the 19th April, 1966, making certain amendment to the Kerala Motor Vehicles Rules 1961.
- (ii) S.R.O. No. 271/66 published in Kerala Gazette dated the 19th July, 1966, making certain amendment to the Kerala Motor Vehicles (State Transport Undertakings) Rules, 1960.
- (iii) S.R.O. No. 272/66 published in Kerala Gazette dated the 19th July, 1966, making certain amendment to the Kerala Motor Vehicles Rules, 1961.
- (iv) S.R.O. No. 301/66 published in Kerala Gazette dated the 9th August, 1966, making certain amendments to the Kerala Motor Vehicles Rules, 1961.
- (6) A statement showing reasons for delay in laying the Notifications mentioned at (i) of item No. (5) above. [Placed in Library. See No. LT-6852/66].
- (7) A copy of Notification No. 95/65/F. No. 68-262/63-65-Pub.(J) published in Andaman and Nicobar Islands Gazette dated the 13th September, 1965, making certain amendments to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (8) A statement showing reasons for delay in laying the Notification mentioned at item No. (7) above. [Placed in Library. See No. LT-6853/66].
- (9) A copy each of the following Rules under section 14-A of the Aircraft Act, 1934 together with an Explanatory Note:—
- (i) The Indian Aircraft (Amendment) Rules, 1966, published in Notification No. G.S.R. 793 in Gazette of India dated the 28th May, 1966, as corrected by Notification G.S.R. No. 1184 published in Gazette of India dated the 30th July, 1966.
- (ii) The Indian Aircraft (Second Amendment) Rules, 1966, published in Notification No. G.S.R. 794 in Gazette

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of India dated the 28th May, 1966.

- (iii) The Aircraft (Third Amendment) Rules, 1966, published in Notification No. G.S.R. 1112 in Gazette of India dated the 16th July, 1966. [Placed in Library. See No. LT-6854/66].

**NOTIFICATION UNDER KERALA GOVERNMENT LAND ACQUISITION ACT**

**The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shyam Dhar Misra):** I beg to lay on the Table a copy of Notification S.R.O. No. 278/66 published in Kerala Gazette dated the 26th July, 1966, making certain amendments to the Kerala Land Assignment Rules, 1964 under sub-section (3) of section 7 of the Kerala Government Land Assignment Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-6855/66].

12-56 hrs.

**PUBLIC ACCOUNTS COMMITTEE  
FIFTY-SIXTH REPORT**

**Shri Morarka (Jhunjhunu):** I beg to present the Fifty-sixth Report of the Public Accounts Committee on Government's reply to paragraphs 4-39 to 4-52 of their 50th Report (Third Lok Sabha) in so far as they refer to the then Secretary of the Departments of Iron and Steel.

**Shri Hari Vishnu Kamath (Hoshangabad):** On a point of clarification. The Report just presented is the 50th Report. Yesterday we had discussed the 55th Report. This is the 56th Report. We do not know the exact contents, but it is mentioned here 'in so far as they refer to the then Secretary of the Department of Iron and Steel'.

Yesterday in spite of your direction which, I am sure, applied to all sides of the House, this side and that side . . .

**An hon. Member: No?**

**Shri Hari Vishnu Kamath:** What does he mean? Who says 'No' I would like to know. He has no right to be in the House then.

Your direction which applied to the entire House was that nothing outside the 55th Report should be taken into consideration. Now, the statement by the Prime Minister yesterday arose out of a certain recommendation or proposal or suggestion made by the PAC in their 50th Report. An inquiry has now been ordered into matters arising out of what are contained in the 50th Report of the PAC. Today the 56th Report is before us. We would like to know first of all—this is for your ruling—whether the Prime Minister's announcement that an inquiry would be ordered into the matters mentioned in the 50th Report was in consonance with the directive you had given earlier or whether it was out of order. Secondly, now that this Report has also come, whether the scope of the inquiry that was announced by the Prime Minister yesterday would be confined to matters arising out of the 50th Report only or also the observations that have been made and the facts referred to by the PAC in their 55th Report and today in their 56th Report.

**Mr. Speaker:** No. I would not ask. That is not relevant here.

**Shri Hari Vishnu Kamath:** What is not relevant? Everything is before us.

**Mr. Speaker:** Shri Subramaniam.

**Shri S. M. Banerjee (Kanpur):** On a point of submission. Will you allow a discussion on the 56th Report?

**Mr. Speaker:** I do not promise anything.

**Shri S. M. Banerjee:** You should allow a discussion on this.

**Mr. Speaker:** If such questions are put, I cannot answer. There ought to be some limit. Shri Subramaniam.